

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI SPECIAL BENCH

Item 19
C.P. (IB) 813/MB/2022

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

SHRI KISHORE VEMULAPALLI
HON'BLE MEMBER(J)

ORDER SHEET OF THE HEARING ON **15.03.2023**

NAME OF THE PARTIES: - **Mekash Jain**
V/s
Richfeel Health And Beauty Privatelimited

Appearance (via video-conference):

For the Applicant : Advocate Samita Vaviya i/b Pritesh
Burad Associates
For the Respondent : adv manoj kumar mishra

Section 9 of IBC, 2016

ORDER

Counsels for both sides present. Ld. Counsel appearing for the RP informed that the Corporate Debtor namely Richfeel Health And Beauty Private Limited has already been under CIRP in Company petition no. 1269/2021 in Court II vide its Order dt. 26.08.2022. Consequently, the Company Petition no. 813/2022 becomes infructuous and closed. However, the Applicant is at liberty to file its claim before the IRP so appointed in CP no. 1269/2021 Court II. With the aforesaid observations Company petition 813/2022 is disposed of. File be consigned to record.

Sd/-
SHYAM BABU GAUTAM
Member (Technical)

Jagdish

Sd/-
KISHORE VEMULAPALLI
Member (Judicial)